

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD**

SPECIAL BENCH - COURT 1 (HEARINGS THROUGH VIDEO CONFERENCE)

**PRESENT: HON'BLE SHRI BHASKARA PANTULA MOHAN - MEMBER JUDICIAL
HON'BLE SHRI VEERA BRAHMA RAO AREKAPUDI - MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 25.01.2021 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (CAA) No. 5/230/HDB/2021
NAME OF THE COMPANY	Vaidehi Avenues Ltd (Transferor Co.1) & Aster Rail Pvt Ltd (Transferor Co.2) & NCC Ltd (Transferee Co.)
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	230

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Issue NOTICE to the Registrar of Companies and other statutory authorities and also effect newspaper publication, ten days prior to the next date of hearing, one in English newspaper and one in vernacular newspaper, having wide circulation where the registered office of the company concerned is located. The petitioner to file proof of service of notice and publication by the next date of hearing.

The Registry to prepare notices. The counsel to collect the notices, serve on the above authorities and file proof of service. List the matter on 09.03.2021.



MEMBER (TECHNICAL)



MEMBER (JUDICIAL)